

[Sh. Mohanlal Jhikram]

over there. The Government of Madhya Pradesh is able to buy only a small quantity of it and that too at a very cheap rate and, thus, nearly one thousand tonnes of the seed go waste every years.

If a solvent plant is set up in this area, it will not only accelerate the development of the area but its inhabitants will also be benefited directly or indirectly. Besides, this will encourage forest conservation programme of the Government.

Therefore, necessary steps should be taken in this direction at the earliest.

[English]

- (ii) **Need to take steps to protect the people affected due to pollution caused by effluents from Indian Rare Earths Ltd. in Kerala**

SHRI MULLAPALLY RAMACHANDRAN (Cannanore): The reports that the sands in Quilon, Alleppey and Trivandrum in Kerala have harmful extent of radio-activity, has caused widespread fear among the people of the locality. It is reported that this has already begun telling upon the health of the people exposed to its effect effect and consequently genetic defects and infertility is said to be increasing in the area.

Immediate steps must necessarily be taken, not only to prevent the effluence from Indian Rare Earth Ltd. and other such units from further polluting the area, but also to protect the population from the effects of the pollution already spread.

I earnestly request the Government to take immediate steps to protect the people in these areas by securing expert medical and anti-nuclear help, if necessary from abroad.

[Translation]

- (iii) **Need to amend Forest Conservation Act, 1980 in the interest of speedy development of the hilly areas of Uttar Pradesh.**

SHRI M.S.PAL (Nainital): Forest Conservation Act, 1980 has created hindrances in the development activities in Uttrakhand region of Uttar Pradesh. All the development works have come to a stand still. Apart from stoppage of work relating to laying of electricity lines, construction of roads and drinking water-tanks and installation of taps etc., the Act is also coming in the way of laying of Rampur-Haldwani broad gauge railway line in Nainital district and is causing unnecessary delay in it. As a result, resentment among the people is growing and the feeling of a separate state is gaining momentum.

Therefore, Forest Conservation Act should be amended at the earliest, so that the people of Uttrakhand could march towards progress and the development activities could also run smoothly.

[English]

- (iv) **Need to establish a Sainik School in Jhunjhunu district (Rajasthan)**

SHRI JAGDEEP DHANKHAR (Jhunjhunu): Jhunjhunu District has earned for itself a place of pride in the country by being a front ranker district in the matter of contribution of personnel to the Armed Forces. There is hardly a village which does not have scores of persons in the Armed Forces or as pensioners. However, in the matter of facility to the ex-servicemen and serving personnel of the Armed Forces, the need for establishing of SAINIK SCHOOL in Jhunjhunu district has been long felt. A large number of children every year participate in the All India Competitive examinations for admission to Sainik Schools and good many of them succeed. Jhunjhunu was made centre of such an examination. Keeping in view the large number of participants from District, it

would be in the fitness of things and an apt tribute to the valour, gallantry and sacrifice of the people of the area if a SAINIK SCHOOL is established in Jhunjhunu District. I strongly urge upon the Government for this.

[*Translation*]

**(v) Need to take effective steps to cope with drinking water scarcity problem in several districts of Madhya Pradesh and Uttar Pradesh**

SHRI YAMUNA PRASAD SHASTRI (Rewa): The districts of Rewa, Satna and Sidhi in Madhya Pradesh and Banda, Mirzapur and Allahabad in Uttar Pradesh are presently facing acute shortage of drinking water. The village wells have dried up. Due to scanty rainfall last summer, the water in the rivers, rivulets and ponds has also dried up. There was only 13 inches of rainfall in Rewa district. Now, lives of lakhs of domestic animals are in danger for want of drinking water. People in large numbers are leaving their villages with their cattle and taking shelter at places 40 to 50 miles away from their native places. Scarcity of water has caused unprecedented crisis for the people. No proper arrangements have been made by the State Government for the supply of drinking water to these places. As the water level has gone down, hand pumps installed in villages are of no use, because the handpumps do not help water come out. I suggest that arrangements for supply of drinking water should be made on a war footing.

**(vi) Need to lay railway line between Lalitpur and Singrauli**

KUMARI UMA BHARATI (Khajuraho): The survey of the Lalitpur-Singrauli railway line was conducted when the Janata Party was in power at the Centre during 1977-80. A few days ago the hon. Minister of Railways had assured that the areas, which are expected to make progress with the laying of railway lines, will be provided with railway lines. The proposed railway line from Lal-

itpur to Singrauli was likely to benefit 6 districts. The districts are-Lalitpur, Tikamgarh, Chhatarpur, Panna, Satna and Sidhi. These districts are backward in all respects. There is no public sector industry in the districts of Tikamgarh and Chhatarpur. There is no industry worth the name in the private sector also. Though, there are abundant mineral resources in the area, the area is backward because there is no railway line. Thousands of labourers from these areas have migrated to Bombay, Delhi, Punjab and Calcutta due to lack of employment opportunities. I therefore, request the hon. Minister of Railways to start the construction work on Lalitpur-Singrauli railway line immediately.

[*English*]

**(vii) Need to give adequate compensation to persons affected due to derailment of Bombay-Dehradun Express near Ratlam**

SHRI VAMANRAO MAHADIK (Bombay South Central): Five passengers were killed and 22 injured in accident on Bombay Dehradun Express near Ratlam Railway station on 14.3.1990. Though the Railway officials rushed to the accident site to help the relatives of dead and injured, the compensation on the spot in case is not paid fully in proportion to the loss. It would have been appropriate if the immediate interim relief should have been Rs. 10,000 to relative of dead and Rs. 5,000 in injured to most the situation. The Minister of Railways is requested to give adequate compensation without any further delay as per rules.

[*Translation*]

**(viii) Need to provide support price to farmers of Himachal Pradesh for their vegetable and fruit produce**

SHRI K.D.SULTANPURI (Shimla): Mr. Chairman, Sir, while giving a notice under Rule 377, I would like to submit to you that the economy of Himachal Pradesh is dependent on horticulture and production of